

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
GUJARAT INTEGRATED MARITIME COMPLEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GUJARAT INTEGRATED MARITIME COMPLEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27.03.1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63012GJ1996PTC029173
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No.164, Plot No.79, Ashirwad Complex, First Floor, Shop Nos. 101 to 104, Ashirwad Nagar, Near Bhuj Octroi, Mandvi, Kutch, Gujarat, India, 370465
6.	Insolvency commencement date in respect of corporate debtor	22.09.2026 (order received on 23.09.2026)
7.	Estimated date of closure of insolvency resolution process	21.03.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhavan Trivedi, Registration Number-IBBI/IPA-001/IP-P00335/2017-18/10605
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- 55, 6th Floor, Shri Krishna Centre, Nr. Mithakhali Six Roads, Navrangpura, Ahmedabad - 380009 Email Id: bhavant@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- 55, 6th Floor, Shri Krishna Centre, Nr. Mithakhali Six Roads, Navrangpura, Ahmedabad - 380009 Email Id: cirp.gimepl@gmail.com
11.	Last date for submission of claims	06.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : https://ibbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench has ordered the commencement of a corporate insolvency resolution process of the "GUJARAT INTEGRATED MARITIME COMPLEX PRIVATE LIMITED" as on 22.09.2026 (order received on 23.09.2026) and appointed Interim Resolution Professional (IRP) through same order.

The creditors of **Gujarat Integrated Maritime Complex Private Limited** are hereby called upon to submit their claims with proof **on or before 06.10.2026** to the interim resolution professional at the address mentioned against entry No. 10.

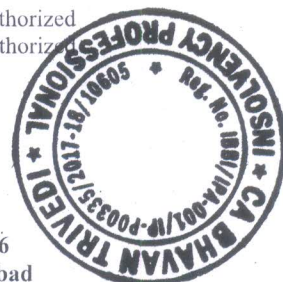
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Bhavan Trivedi
Interim Resolution Professional
In the matter of Gujarat Integrated Maritime Complex Private Limited
IBBI/IPA-001/IP-P00335/2017-18/10605
AA1/10605/02/300627/109023
AFA valid upto 30.06.2027

Date: 25.09.2026
Place: Ahmedabad



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FORM NO. URC.2

Advertisement giving notice about registration under Part I chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4(1) of the companies (Authorized to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013 an application is proposed to be made after fifteen days hereof but before expiry of thirty days hereinafter to the Central Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, sector 5, IMT Manesar, District Gurgaon (Haryana), PIN code 122050, that **KAMDHENU POLY PLAST**, a Partnership firm may be registered under part I of chapter XXI of the Companies Act, 2013 as a company limited by shares.

2. The principal objects of the company are as follows:

To carry on, in india or abroad, the business as manufacturer, producer, processor, trader, job worker, assembler, moulder, buyer, seller, reseller, designer, developer, distributor, service provider, importer, exporter, selling-buying agent, broker, commission agent, hirers, cleaners, repairers, consultant, formulator, researcher or otherwise and deal in all kinds of CPVC and UPVC pipes, CPVC and UPVC pipe fittings, plastic pipes, tubes, connectors, couplings, valves, joints, plumbing and piping products, accessories, components, spare parts and other related products and works related thereto.

3. A copy of the draft Memorandum and Articles of Association of the proposed company may be inspected at the office at **KAMDHENU POLY PLAST**, at Plot No. 1, 2, 3A, R.S.No. 19, Kamdhenu Polyplast, Devla Road, The Emerald Club, Devla, Rajkot-360021, Gujarat, India.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated This 25th Day Of Sep, 2026.

Name(s) Of Applicant

1. Sureshbhai Shiyibhai Markana

3. Pankaj Mansukbhai Marakana

2. Kanuben Sureshbhai Markana

4. Kinjalben Pankajbhai Markana

FORM NO. INC - 26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government

Regional Director, North Western Region, Ahmedabad

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 the Companies (Incorporation) Rules, 2014

and

In the matter of **Careismatic Brands Private Limited** having its registered office at 801, 8th Floor, Shivalik Ship, Iscon Cross Road, Ambli-Bopal Road, SG Highway, Ahmedabad, Gujarat, India, 380015,**Petitioner**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the company in terms of the special resolution passed at the Extra Ordinary General meeting held on Thursday, 4th June, 2026 to enable the company to change its Registered office from **"State of Gujarat"** to **"State of Maharashtra"**

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA21 portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, ROC Bhavan, Opp. Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad - 380013, Gujarat, India within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

Registered Office : 801, 8th Floor, Shivalik Ship, Iscon Cross Road, Ambli-Bopal Road, SG Highway, Ahmedabad, Gujarat, India, 380015.

For and on behalf of the Applicant

Careismatic Brands Private Limited

Sd/- Ravishankar Gopalan

Director : DIN: 02559630

Date : 25.09.2026

Place : Ahmedabad

PRUDENT ARC LIMITED

Registered & Corporate Office: 611, D Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi – 110034,
Tel: +91-11-45320000 | Email Id: info@prudentarc.com
CIN: U74900DL2011PLC225445

NOTICE OF SALE OF IMMOVABLE SECURED ASSET BY PRIVATE TREATY

Sub: Notice of sale of immovable secured asset by private treaty under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) read with Rule 8(5)(d), Rule 8(6), Rule 8(7), Rule 8(8) and the proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

1. The undersigned, as the Authorised Officer of **Prudent ARC Limited**, acting in its capacity as **Trustee of Prudent Trust –139/26 ("the Secured Creditor")**, has taken over physical possession of the immovable secured asset described in the Schedule hereunder ("the Schedule Property") on **18-08-2024** in exercise of the powers conferred by Section 13(4) of the said Act read with Rule 8 of the said Rules, the borrower(s) having failed to discharge the liability demanded by notice dated 15-01-2024 issued under Section 13(2) of the said Act.

2. The Schedule Property stands mortgaged to the Secured Creditor to secure the financial assistance availed by (1) **DRASHTI ENTERPRISE (Borrower)** (2) **NIKHIL KANTILAL VISHROLIYA (Co-Borrower)** (3) **KANTIBHAI NARSHIBHAI VISAROLIA (Co-Borrower)** (4) **IDUBEN KANTILAL VISHROLIYA (Co-Borrower)** in respect of which a sum of **Rs. 45,86,330/- (Rupees Forty-Five Lakh Eighty-Six Thousand Three Hundred and Thirty Only)** together with further interest, costs, charges and expenses thereon till realisation is due and payable as on 11-01-2024.

3. The sale of the Schedule Property by the methods specified in Rule 8(5) having thus failed, and the Secured Creditor having received an offer from an intending purchaser to acquire the Schedule Property for a consideration of **Rs.32,50,000/- (Thirty-Two Fifty Thousand Lakh)**, which is not below the Reserve Price, on terms acceptable to the Secured Creditor, the Secured Creditor proposes to sell the Schedule Property by private treaty under Rule 8(5)(d) of the said Rules on or after **21-10-2026**, on terms to be settled in writing between the Secured Creditor and the purchaser in accordance with Rule 8(8) of the said Rules.

NOTICE TO THE BORROWER AND THE GUARANTOR

NOTICE TO THE PUBLIC

4. The public at large is hereby informed that the Schedule Property is available for sale by private treaty on **"AS IS WHERE IS"**, **"AS IS WHAT IS"** and **"WHATEVER THERE IS"** basis. Any person desirous of purchasing the Schedule Property at a consideration higher than the offer referred to in paragraph 5 above may submit a written offer, accompanied by the Earnest Money Deposit specified in the Schedule, so as to reach the Authorised Officer at the address given below on or before **20-10-2026 at 5:00 P.M.** hours. Offers received will be opened on **21-10-2026 at 11:00 A.M.** hours in the presence of such offerors as may be present, and the Authorised Officer may, at his discretion, permit inter-se bidding among them.

5. No offer below the Reserve Price shall be entertained. In terms of the second proviso to Rule 9(2) of the said Rules, the sale may be effected at a price below the Reserve Price only with the consent of the Borrower and the Secured Creditor.

SCHEDULE OF THE IMMOVABLE SECURED ASSET

Description of the Immovable Secured Asset, name of the recorded owner/mortgagor, and encumbrances known to the Secured Creditor	Secured debt for recovery of which the property is to be sold	Reserve Price	Earnest Money Deposit (10% of Reserve Price)
All that piece and parcel of immovable property being residential plot bearing Sub Plot No. 20/A Land Area admeasuring 60-00 square meter with construction situated at Area Known as "Shivam Society" R.S. No. 1468 Pakli, Ward No. 15, Sheet No. 395, C.S. No. 5898/B/21/1, Airforce-2, Taluka & District Jamnagar, Gujarat - 361004. Butted and Bounded on the North by Sub-Plot No.20/B, on the South by Common Plot, on the East by 6-00 Mt. Wide Road, on the West by Plot No.6. (Owner By Mr. KANTIBHAI NARSHIBHAI VISAROLIA)	Rs. 45,86,330/- (Rupees Forty-Five Lakh Eighty-Six Thousand Three Hundred and Thirty Only) respectively as on 11-01-2024 and further interest and other expenses thereon till the date of realization due to the Secured Creditor from (i) (details of borrowers)	Rs. 32,50,000/- (Thirty-Two Fifty Thousand Lakh)	Rs. 3,25,000/- (Three Lakh Twenty-Five Thousand Only)

For the detailed terms and condition of the sale please refer to the link provided in the secured creditors website i.e. **"www.prudentarc.com"** and you may contact Pradyuman Singh PH. 9898355755, Email Id- Prudent_@ugrocapital.com

Date: 25-09-2026

Place:- Gujarat

Sd/- Authorized Officer
Prudent ARC Limited
as Trustee of Prudent Trust –139/26

pnbs Housing FINANCE LIMITED

REGD. OFFICE : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, PH: 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com

BRANCH ADDRESS: Office No 402 - 4th Floor, Platinum-2, College Road Junagadh, Gujarat 362001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice/s) date of receipt of the said notices. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of the Borrower/ Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
HOUJUNGDI123/1198543	Mr. Dhirenbhai Liladharbhai Ajakiya & Mrs. Priyankaben D Ajakiya	07.07.2026	Rs. 33,72,122.79 (Rupees Thirty Three Lakhs Seventy Two Thousand One Hundred Twenty Two & Seventy Nine Only) as on 07-07-2026	21-09-2026 (Symbolic)	Block No. 22, A Zone, Radhakrushna Nagar, Motibagh, Junagadh, Gujarat-362001.

PLACE:- JUNAGADH, DATE:- 25-09-2026

AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

U GRO CAPITAL

U GRO Capital Limited
B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1.	1) BELLOM LOGISTICS PRIVATE LIMITED 2) NIKITABEN KAMLESHBHAI SUTARIA 3) ATUL RAJENDRANATH PANDEY 4) NISARG KAMLESHBHAI SUTARIA LAN – UGAHMS0000098432	Demand Notice date: 11-Sep-2026 Notice Amount: 88,37,306/- (Rupees Eighty Eight Lakh Thirty Seven Thousand Three Hundred Six Only) As on 07/09/2026

DESCRIPTION OF SECURED ASSET(S):- Property bearing FLAT NO. M/17, of Block No.M, on 5th Floor, Built-up area adm.91.97 Sq.Mtrs., i.e., adm.110 Sq.Yds., with undivided share of land, in Association of "VAISHALI OWNERS ASSOCIATION (PALDI)+3" known as "KOMAL ENCLAVE" situated at land bearing Sub Plot No.1 of Final Plot No.102 Paiki of TPS No.22 (Revenue Survey No.304+305 Paiki) being of Mouje/Village- PALDI Taluka:- Asarva in the District of Ahmedabad and Registration Sub District of Ahmedabad-4 (Paldi) and Four boundaries of the said property is as under: EAST: Flat No. M/20, WEST: Public Road, NORTH: Flat No. M/18, SOUTH: Block No. N.

Property bearing OFFICE NO. 305, on 3rd Floor, Carpet area adm.288.66 Sq.Ft., i.e., adm.26.81 Sq.Mtrs., with undivided share of land, in Scheme Known as "GOLD LEAF" situated at land bearing City Survey No.3754 being Final Plot No.424/B/A of TPS No.3 of Mouje/Village:- CHANGISPUR Taluka:- Sabarmati in the District of Ahmedabad and Registration Sub District of Ahmedabad-3 [Memnagar] and Four boundaries of the said property: EAST – Basement Ramp, WEST - Office No.304, NORTH - TP Road, SOUTH - Office No.306.

2.	1) KRISHNA HOSIERY 2) DIPTI LALWANI 3) GULAB LALWANI 4) DEEPAK ANIL LALWANI LAN – UGODHMS0000091082	Demand Notice date: 21-Sep-2026 Notice Amount: 53,45,353/- (Rupees Fifty Three Lakh Thirty Five Thousand Three Hundred Fifty Three Only) As on 16/09/2026
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DESCRIPTION OF SECURED ASSET(S):- All That Part And Parcel Of Property Situated On N.A. Land Situated At District: Ahmedabad, Taluka:Ahmedabad City, Ward: Railwaypura, Sub Registrar Office :Ahmedabad-1 Having City Survey No.576 Paik On Which Scheme "Om Hari Om-5" At Present Known As "Yeshni Complex" Situated In This Third Floor, Shop No.307 Area: 67.11 Sq.Yard I.E.56.11 Sq.Mtr (604 Sq.Foot) Along With Undivided Share In Land **Bounded By :** North: Wall, South: Shop No.308 & Wall, East: Shop No.305& Passage, West: Shop No.307.

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that **UGRO Capital Limited** is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with **UGRO Capital Limited**.

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, **UGRO Capital Limited** shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). **UGRO Capital Limited** is also empowered to **ATTACH AND/OR SEAL** the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), **UGRO Capital Limited** also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to **UGRO Capital Limited**. This remedy is in addition and independent of all other remedies available to **UGRO Capital Limited** under any other law.

The attention of the borrower(s) is invited to Section 13(6) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from **UGRO Capital Limited** and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: GUJARAT

Date: 25/09/2026

Sd/- (Authorized Officer)

For UGRO Capital Limited, authorised.officer@ugrocapital.com

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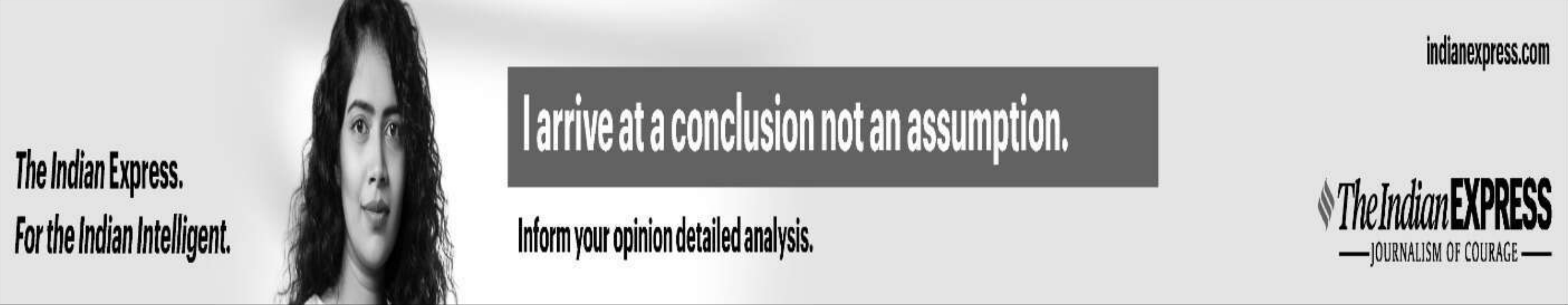
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Inform your opinion detailed analysis.

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JOURNALISM OF COURAGE

Ahmedabad

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

ARM BRANCH MUMBAI: Canara Bank Building, 4th Floor, Adi Marzban Path, Ballard Estate, Mumbai – 400 001 Email: cb2360@canarabank.com TEL. - 8655948019/54 WEB: www.canarabank.com

SALE NOTICE

E-Auction Sale Notice For Sale Of Immovable Properties The Securitisation And Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 Read With Rules 8(6) & 9 of The Security Interest (Enforcement) Rules 2002.

NOTICE is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below Described immovable properties mortgaged / charged to the Secured Creditor, the **Possession** of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on **below Mentioned** in Table for recovery of dues as described here below. The Earnest Money Deposit shall be deposited on or before below Mentioned in Table, by way of deposited in E-Wallet of M/s. PSB Alliance Private Limited (**Baanknet**) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NET in the account details as mentioned in the said challan. Details of EMD and other documents to be submitted to service provider on or before below Mentioned in Table. Date of inspection of properties is below Mentioned in Table with prior appointment with Authorized Officer.

Sr. No.	Name of Borrower(s) / Guarantor(s) / Mortgagor(s)	Outstanding	Details of Security/ies (Status of Possession)	Reserve Price (R.P.) Earnest Money Deposit (EMD)
1	M/s. Kavita Auxiliaries Pvt. Ltd. (Borrower), Mr. Vishvas R Gajramal (Director/ Guarantor/ Mortgagor), Mrs. Parijat Vishwas Gajramal (Director/ Guarantor/ Mortgagor),	Rs. 12,80,66,338.56/- (Rupees Twelve Crore Eighty Lakhs Sixty Six Thousand Three Hundred Thirty Eight and Paise Fifty Six Only) as on 23.09.2026 plus further interest and cost from 24.09.2026	Gala no 102 (Merged with Gala No. 111) 1st floor B wing Electronic Industrial Estate Village Piparia AMLI, Silvassa. - 396230 Area : 834 Sq.ft in the name of M/s. Kavita Tex O Chem (Proprietor Smt Parijat V Gajramal (Physical Possession) Gala 111 B (Merged with Gala No. 102) 1st floor sno 126P electronic indl estate amli silvassa. - 396230 admn: 834 Sq. ft. in the name of Vishvas R Gajramal (Physical Possession) Flat No. 202 (Merged With Flat No. 201) 2nd Floor Parishram Apartment Building Plot No. 2 Samarvami Silvassa Khanvel Road, Dadar Nagar Haveli - 396230 Area 1485 Sq.ft. In The Name Of Vishvas R Gajramal. (Symbolic Possession) Flat No. 201 (Merged With Flat No. 202), 2nd Floor Plot No. 2 S No. 6/1p Samarvami Silvassa. - 396230 Admeasuring 2000 Sq.ft. In The Name Of Vishvas R Gajramal. (Symbolic Possession) Emt Of Flat No. 303 3rd Floor E Bldg Padmavati Vihar S No. 19/2/2 Dadra And Nagar Haveli. - 396230 Admeasuring : 1150 Sqft Silvassa In The Name Of Vishvas R Gajramal. (Physical Possession)	Rs. 18,01,000/- + Rs. 18,01,000/- + Rs. 1,80,100/- + Rs. 1,80,100/- Total RP – Rs. 36,02,000/- Total EMD – Rs. 3,60,200/- Rs. 30,29,000/- + Rs. 40,80,000/- Total EMD – Rs. 3,02,900/- + Rs. 4,08,000/- Total RP – Rs. 71,09,000/- Total EMD – Rs. 7,10,900/- Rs. 23,46,000/- Rs. 2,34,600/-

E-auction Date is 14.10.2026 Time 11.00 am to 12.00 pm & Last date of submission of Bid / EMD / Request letter for participation is 14.10.2026 before 10.30 a. m. Date of inspection of properties with prior appointment. SALE NOTICE DATE : 24.09.2026

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Sudrshan Joshi, Authorised Officer, Canara Bank, ARM Branch, Mumbai (Mob. No. 8655948054) or Mrs. Kinjal Vishal Parmar officer (Mob. No. 7698185403) E-mail id : cb2360@canarabank.com E-mail id : cb2360@canarabank.com during office hours on any working day or the service provide M/s. PSB Alliance (BAANKNET), Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400037, Contact Person Mr. Dharmesh Asher Mob.9892219848, (avp.projectmanager2@psballiance.com), Help desk No. 8291220220, (support.BAANKNET@psballiance.com), Website - <https://baanknet.in>

Sd/-
Authorised Officer,
ARM - Branch Canara Bank

Place : Mumbai

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GUJARAT INTEGRATED MARITIME COMPLEX PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	GUJARAT INTEGRATED MARITIME COMPLEX PRIVATE LIMITED
2. Date of incorporation of corporate debtor	27.03.1996
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63012GJ1996PTC029173
5. Address of the registered office and principal office (if any) of corporate debtor	Survey No. 164, Plot No. 79, Ashirwad Complex, First Floor, Shop Nos. 101 to 104, Ashirwad Nagar, Near Bhuj Octroi, Mandvi, Kutch, Gujarat, India, 370465
6. Insolvency commencement date in respect of corporate debtor	22.09.2026 (order received on 23.09.2026)
7. Estimated date of closure of insolvency resolution process	21.03.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhavan Trivedi, Registration Number- IBB/IIPA-001/IP-P00335/2017-18/10605
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address- 55, 6th Floor, Shri Krishna Centre, Nr. Mithakhali Six Roads, Navrangpura, Ahmedabad - 380009 Email Id: bhavant@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address- 55, 6th Floor, Shri Krishna Centre, Nr. Mithakhali Six Roads, Navrangpura, Ahmedabad - 380009 Email Id: cirp.gimcp@gmail.com
11. Last date for submission of claims	06.10.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://bbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench has ordered the commencement of a corporate insolvency resolution process of the "GUJARAT INTEGRATED MARITIME COMPLEX PRIVATE LIMITED" as on 22.09.2026 (order received on 23.09.2026) and appointed Interim Resolution Professional (IRP) through same order.

The creditors of Gujarat Integrated Maritime Complex Private Limited are hereby called upon to submit their claims with proof on or before 06.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

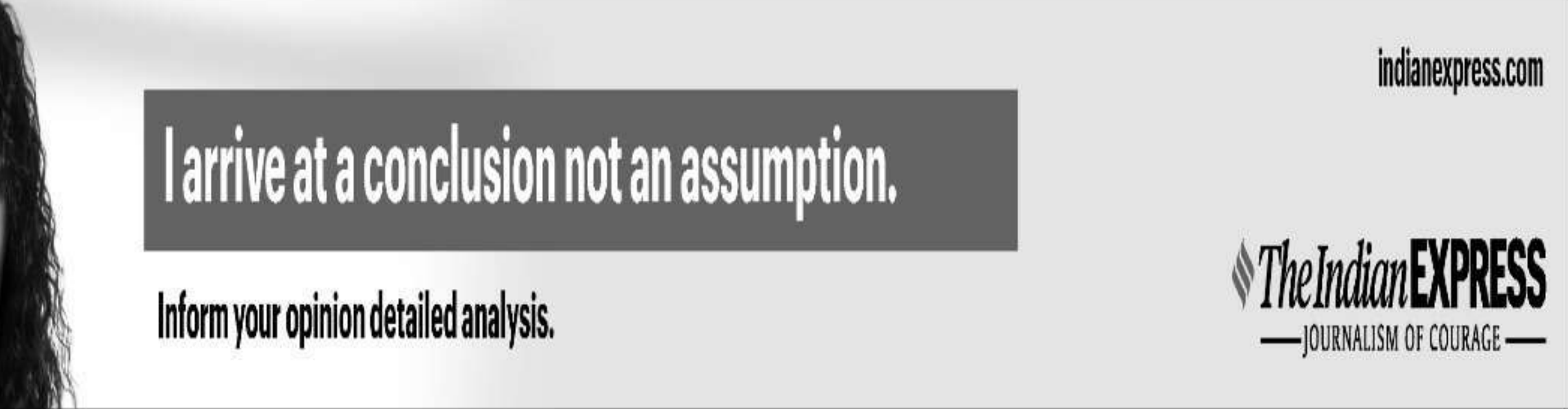
Sd/-
Mr. Bhavan Trivedi
Interim Resolution Professional

In the matter of Gujarat Integrated Maritime Complex Private Limited
IBBI/IIPA-001/IP-P00335/2017-18/10605
AA110605/02/300627/109023, AFA valid upto 30.06.2027

Date: 25-09-2026

Place: Ahmedabad

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Ahmedabad

...continued from previous page.

BASIS OF ISSUE PRICE

The "Basis of Issue Price" on page 95 of the Prospectus has been updated with the above Issue Price which is available on the website of the Lead Manager, i.e. Khandwala Securities Limited at www.kslindia.com. You may scan the QR Code given on the top of this Advertisement for the chapter titled "Basis of Issue Price" on page no. 95 of the Prospectus.

INDICATIVE TIMELINES FOR THE ISSUE

An indicative timetable in respect of the Issue is set out below:	
Events	Indicative Dates
Bid/Issue Opening Date	Wednesday, September 30, 2026
Bid/Issue Closing Date	Monday, October 05, 2026
Finalization of Basis of Allotment with the Designated Stock Exchange	Tuesday, October 06, 2026
Initiation of Allotment/Refunds / unblocking of funds from ASBA Account or UPI ID linked bank account	Wednesday, October 07, 2026
Credit of Equity Shares to demat account of the Allottees	Wednesday, October 07, 2026
Commencement of trading of the Equity Shares on the Stock Exchanges	Thursday, October 08, 2026

TIMELINES FOR SUBMISSION OF APPLICATIONS (T is Offer Closing Date)

Application submission by Investors For all physical applications: Between 10.00 am and 5.00 pm during the Issue Period (except for the Issue Closing date) Electronic Applications (Online ASBA through 3-in-1 accounts): Upto 4 pm on T day Electronic Applications (Bank ASBA through Online channels like Internet Banking, Mobile Banking and Syndicate UPI ASBA etc): Upto 3 pm on T day Electronic Applications (Syndicate Non Retail, Non-Individual Applications): Upto 3 pm on T day	Physical Applications (Bank ASBA): Upto 1 pm on T day Physical Application (Syndicate Non-Retail, Non-Individual Applications): Upto 12 pm on T day and Syndicate members shall transfer such applications to Banks before 1 pm on T day On the Bid Closing Date, the bids shall be uploaded until 4.00 pm for all Bidders UPI mandate acceptance / confirmation end time shall be at 5.00 pm on the Bid/Issue closing date (Above information is for reference purposes only and may change from bank to bank and broker to broker. Investors are requested to contact their own bank / broker for specific details)
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CONTENTS OF THE MEMORANDUM OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main object(s) of the Company, please see the section "History and Certain Other Corporate Matters" on page 161 of the Prospectus. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For details see the section "Material Contracts and Documents for Inspection" on page 331 of the Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The Liability of Members is Limited.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the Prospectus, the Authorized Share Capital of the Company is ₹1,600.00 lakhs divided into 1,60,00,000 Equity Shares of ₹10 each. The Issued, Subscribed and Paid-Up Capital of the Company is ₹944.00 lakhs divided into 94,40,000 Equity Shares of ₹10 each fully paid up. For details, please see the section titled "Capital Structure" on page 62 of the Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed by them at the time of signing of the Memorandum of Association: Mr. Jignesh Pravinchandra Parekh - 4,000 Equity Share, Mrs. Rupal Jignesh Parekh - 2,000 Equity Shares and Late Pravinchandra N. Parekh - 4,000 Equity Shares.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA: Since the Offer is being made in terms of Chapter IX of the SEBI ICDR Regulations, a copy of the Prospectus has been filed with SEBI, after filing the Prospectus with the Registrar of Companies, in terms of Regulation 246 of the SEBI ICDR Regulations

read with Section 26 and 28 of the Companies Act, 2013. Accordingly, SEBI has not issued any observation on the Offer document in terms of Regulation 246 (2) of the SEBI ICDR Regulations, hence there no specific disclaimer clause of SEBI. However, Investors may refer to the "Disclaimer Clause of SEBI", on page no. 255 of the Prospectus.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of BSE".

CREDIT RATING
As this is an Offer of Equity Shares, credit rating is not required.
DEBENTURE TRUSTEES
As this is an Offer of Equity Shares, the appointment of Debenture trustees is not required
IPO GRADING
No credit rating agency registered with SEBI has been appointed for grading the Issue

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 KHANDWALA SECURITIES LIMITED Khandwala Securities Limited G-11, Ground Floor, Dalamai House, Nariman Point, Mumbai – 400 021, Maharashtra, India. Telephone: +91 224 076 7373; Facsimile: +91 224 076 7377 / 78; Email: ipo@kslindia.com; Investor grievance email: nibinvestorgrievances@kslindia.com Website: www.kslindia.com; Contact Person: Mr. Aksh Desai CIN No.: L67120MH1993PLC070709; SEBI Registration Number: INM000001899	 Maashitla Securities Private Limited 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, New Delhi - 110034, Delhi, India. Telephone: +91 011-47581432; Facsimile: NA; Email ID: investor.ipo@maashitla.com Website: www.maashitla.com; Investor Grievance ID: investor.ipo@maashitla.com Contact Person: Mr. Mukul Agrawal; SEBI Registration Number: INR0000004370 CIN: U67100DL2010PTC206725	 Jamshed Kokab Khan SJP Ultrasonics Limited Gala No. 1 and Gala No. 2, Shiv Shankar Industrial Complex 2, Bhutpada, Building No.5, Opp. Golden Chariot Hotel, Highway, Vasai East, Palghar - 401 208, Maharashtra, India. Telephone: +91 7770010869; Facsimile: N.A.; E-mail: cs@sjpultrasonics.in Investors can contact the Company Secretary and Compliance Officer, the LM or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode.

Risk to Investors: Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares offered in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Prospectus. Specific attention of the investors is invited of the section titled "Risk Factors" on Page No. 17 of the Prospectus.

Availability of Prospectus & Abridged Prospectus: Investors should note that Investment in Equity Shares involves a degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying to the Issue. Full copy of the Prospectus is expected to be available on the SEBI's website (www.sebi.gov.in), and shall be available on the website of the Company (www.sjpultrasonics.in), the website of the Lead Manager to the Issue (www.kslindia.com) and on the website of BSE (www.bseindia.com). Abridged Prospectus shall be available on the website of the Company (www.sjpultrasonics.in) and the Lead Manager to the Offer (www.kslindia.com).

Availability of Application Forms: The Application Forms may be obtained from the Registered Office of our Company i.e. SJP ULTRASONICS LIMITED and the Lead Manager to the

Issue i.e. Khandwala Securities Limited. Application Forms will also be available on the website of BSE (www.bseindia.com) and the designated branches of SCSBs, the list of which is available at the websites of the Stock Exchange and SEBI.

Application Supported by Blocked Amount (ASBA): All Applicants (other than Applicants using the UPI mechanism) shall mandatorily participate in the Issue only through the ASBA process. ASBA Applicants (other than Applicants using the UPI mechanism) must provide bank account details and authorisation to block funds in the relevant space provided in the Application Form and the Application Forms that do not contain such details are liable to be rejected.

Bankers to the Issue/Refund Banker/Sponsor Bank: ICICI Bank Limited.

UPI: UPI Bidders can also bid through UPI mechanism

Note: Capitalized terms used herein and not specifically defined herein shall have the meaning given to such terms in the Prospectus.

Investors should read the prospectus carefully, including the risk factors on page no. 17 of the Prospectus before making any investment decision.

ASBA *	Simple, Safe, Smart way of Application - Make use of it!!!	*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same.	MANDATORY IN PUBLIC ISSUES FROM JANUARY 01, 2016. NO CHEQUE WILL BE ACCEPTED.
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	UPI Now Available in ASBA For Retail Individual Investors. For Details on the ASBA and UPI process, please refer to the details given in ASBA form and Abridged Prospectus. Please refer to the section "Issue Procedure" on page no. 272 of the Prospectus. The process is also available on the website of BSE Limited ("BSE") (www.bseindia.com), in General Information Document. List of Banks Supporting UPI is also available on the website of SEBI (www.sebi.gov.in).
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For & on behalf of Board of Directors SJP Ultrasonics Limited

Sd/-
(Jignesh Pravinchandra Parekh)
Chairman & Managing Director
DIN: 05129344

Date : September 25, 2026

Place : Vasai East, Palghar, Maharashtra

SJP ULTRASONICS LIMITED is proposing, subject to market conditions and other considerations, a public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Maharashtra at Mumbai. The Prospectus is expected to be available on the website of the SEBI at www.sebi.gov.in and the website of the Lead Manager to the Issue at www.kslindia.com and website of the BSE at www.bseindia.com and website of Issuer Company at www.sjpultrasonics.in. Investors should note that investment in Equity Shares involves high degree of risks. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page 17 of the Prospectus. The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") or any state securities law in United States and may not be offered or sold within the United States (as defined in Regulation S under the Securities Act) or to, or for the account benefit of "U.S. Person" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

ફોર્મ A પબ્લિક નોટિસ	
(ઇન્ફોર્મેશન ઓફ બેન્કર ઓફ ઇન્ડિયા (કોર્પોરેટ વ્યક્તિઓ માટે નાદારી નિવારણ પ્રક્રિયા) નિયમન, 2016 ના નિયમન 5 હેઠળ) ગુજરાત ઇન્ફોર્મેટિવ મેરીટાઇમ કોમ્પ્લેક્સ પ્રાઇવેટ લિમિટેડના લેણદારોના ધ્યાન માટે	
સંબંધિત વિગતો	
1. કોર્પોરેટ દેવાદારનું નામ	ગુજરાત ઇન્ફોર્મેટિવ મેરીટાઇમ કોમ્પ્લેક્સ પ્રાઇવેટ લિમિટેડ
2. કોર્પોરેટ દેવાદારના નિગમનની તારીખ	27/03/1996
3. કોર્પોરેટ દેવાદાર કયા અધિકાર હેઠળ સામેલ/નોંધાયેલ છે	રજિસ્ટ્રાર ઓફ કંપનીઝ, અમદાવાદ.
4. કોર્પોરેટ દેવાદારની કોર્પોરેટ ઓળખ નંબર / મર્યાદિત જવાબદારી ઓળખ નંબર	U63012GJ1996PTC029173
5. કોર્પોરેટ દેવાદારના રજિસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસ (જો કોઈ જોય તો) નું સરનામું	સર્વે નં.164, પ્લોટ નં.79, આશીર્વાદ કોમ્પ્લેક્સ, પ્રથમ માળ, ટુકાન નં.101 શી 104, આશીર્વાદ નગર, ભુજ ઓફિસ પાસે, માંડવી, કચ્છ, ગુજરાત, ભારત, 370465
6. કોર્પોરેટ દેવાદારના સંદર્ભમાં નાદારી શરૂ થવાની તારીખ	22.09.2026 (આદેશ 23.09.2026 ના રોજ પ્રાપ્ત થયો)
7. નાદારી નિરાકરણ પ્રક્રિયા પૂર્ણ થવાની અંદાજિત તારીખ	21.03.2027
8. વચગાળાના રિઝોલ્યુશન પ્રોફેશનલ તરીકે કામ કરતા નાદારી વ્યાવસાયિકનું નામ અને નોંધણી નંબર	શ્રી ભાવન ત્રિવેદી Reg. No.: IBBI/IPA-001/IP-P00335/2017-18/10605
9. બોર્ડમાં નોંધાયેલ વચગાળાના રિઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઈ-મેલ	સરનામું: 55, છછો માળ, શ્રી કિષ્ના સેન્ટર, મીઠાભળી ઇ રસ્તા પાસે, નવરંગપુરા, અમદાવાદ, ગુજરાત, 380009. Email id: bhavant@yahoo.com
10. વચગાળાના સમાધાન વ્યાવસાયિક સાથે પત્રવ્યવહાર માટે ઉપયોગમાં લેવાતું સરનામું અને ઈ-મેલ	સરનામું: 55, છછો માળ, શ્રી કિષ્ના સેન્ટર, મીઠાભળી ઇ રસ્તા પાસે, નવરંગપુરા, અમદાવાદ, ગુજરાત, 380009. Email id: cirp.gimcp@gmail.com
11. દાવાઓ રજૂ કરવાની છેલ્લી તારીખ	06.10.2026
12. કલમ 21 ની પેટા-કલમ (6A) ની કલમ (b) હેઠળ, વચગાળાના રિઝોલ્યુશન પ્રોફેશનલ દ્વારા નક્કી કરાયેલા લેણદારોના વર્ગો, જો કોઈ હોય તો, વર્ગ(ઓ) ને નામ આપો.	લાગુ પડતું નથી
13. વર્ગમાં લેણદારોના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે ઓળખાયેલા નાદારી વ્યાવસાયિકોના નામ (દરેક વર્ગ માટે ત્રણ નામો)	લાગુ પડતું નથી
14. (a) સંબંધિત ફોર્મ અને (b) અધિકૃત પ્રતિનિધિઓની વિગતો અહીં ઉપલબ્ધ છે:	(a) Web link :https://ibbi.gov.in/en/home/downloads (b) લાગુ પડતું નથી
આથી સૂચિત કરવામાં આવે છે કે નેશનલ કંપની લો (ટિબીસી) (NCLT), અમદાવાદ બેન્ચે "ગુજરાત ઇન્ફોર્મેટિવ મેરીટાઇમ કોમ્પ્લેક્સ પ્રાઇવેટ લિમિટેડ" માટે 22.09.2026 ના રોજ (આદેશ 23.09.2026 ના રોજ પ્રાપ્ત થયો) કોર્પોરેટ ઇન્ફોર્મેટિવ મેરીટાઇમ કોમ્પ્લેક્સ પ્રાઇવેટ લિમિટેડના લેણદારોના વર્ગો, જો કોઈ હોય તો, વર્ગ(ઓ) ને નામ આપ્યો છે અને તે જ આદેશ દ્વારા વચગાળાના રિઝોલ્યુશન પ્રોફેશનલ (IRP) ની નિમણૂક કરી છે.	
આથી 'ગુજરાત ઇન્ફોર્મેટિવ મેરીટાઇમ કોમ્પ્લેક્સ પ્રાઇવેટ લિમિટેડ'ના લેણદારોને જણાવવામાં આવે છે કે તેઓ તેમના દાવાઓ પૂરાવા સાથે, એન્ટી ક્રમાંક 10 સામે દર્શાવેલ સરનામે 'ઇન્ટરિમ રિઝોલ્યુશન પ્રોફેશનલ' (Interim Resolution Professional) સમક્ષ 06.10.2026 કે તે પહેલાં રજૂ કરે.	
નાણાકીય લેણદારોએ તેમના દાવા પૂરાવા સાથે માત્ર ઇલેક્ટ્રોનિક માધ્યમથી જ રજૂ કરવાના રહેશે. અન્ય તમામ લેણદારો તેમના દાવા પૂરાવા સાથે રૂબરૂ, ટપાલ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમથી રજૂ કરી શકે છે.	
એન્ટી ક્રમાંક 12 સામે સૂચિબદ્ધ વર્ગના નાણાકીય લેણદારે, તે વર્ગના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે એન્ટી ક્રમાંક 13 સામે સૂચિબદ્ધ ત્રણ ઇન્ફોર્મેટિવ મેરીટાઇમ કોમ્પ્લેક્સ પ્રાઇવેટ લિમિટેડના લેણદારોના વર્ગો પોતાની પસંદગીના અધિકૃત પ્રતિનિધિની વિગતો 'ફોર્મ CA' માં દર્શાવી આવશ્યક છે.	
નોંધ: કે જેઓમાં દોરનાર દાવાના પૂરાવા રજૂ કરવા પર દંડ લાગશે.	
સહી/- શ્રી ભાવન ત્રિવેદી ઇન્ટરિમ રિઝોલ્યુશન પ્રોફેશનલ ગુજરાત ઇન્ફોર્મેટિવ મેરીટાઇમ કોમ્પ્લેક્સ પ્રાઇવેટ લિમિટેડના સંદર્ભમાં Reg No. IBBI/IPA-001/IP-P00335/2017-18/10605 AA1/10605/02/300627/109023, AFA valid upto30.06.2027 તારીખ: 25.09.2026 સ્થળ: અમદાવાદ	

એસેટ્સ કેર એન્ડ રિસ્કટ્રક્શન એન્ટરપ્રાઇઝ લિ.									
રજિસ્ટર્ડ ઓફિસ: ૧૪મો માળ, ઈસોસ કોર્પોરેટ ટાવર, નેહરુ પ્લેસ, નવી દિલ્હી-૧૧૦૦૧૮ ટેલિફોન: ૮૧-૧૧-૪૩૧૧૫૯૦૦ ફેક્સ: ૮૧-૧૧-૪૩૧૧૫૯૧૮ કોર્પોરેટ ઓફિસ: ૧૦૧, કલ્પતરુ ઈન્ડિયા, પ્લોટ, બી, ગ્રાન્ડ હયાત પાસે, સાંતાક્રુઝ (પૂર્વ) મુંબઈ - ૪૦૦૦૫૫. ટેલિફોન: ૦૨૨ ૬૮૬૪૩૧૦૧, ઈ-મેઇલ: acre.arc@acreindia.in વેબસાઇટ: www.acreindia.in, CIN: U65993DL2002PLC115769									
પરિશિષ્ટ IV-A									
સ્થાવર મિલકતોના વેચાણ માટેની વેચાણ સૂચના									
સિદ્ધાંતરિટાઇઝેશન એન્ડ રિસ્કટ્રક્શન ઓફ કાર્પોરેટિવ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિદ્ધાંતરિટાઇઝેશન એન્ડ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-સ્ટ્રાઇઝ વેચાણ સૂચના, જે સિદ્ધાંતરિટાઇઝેશન એન્ફોર્સમેન્ટ ટ્રસ્ટ, ૨૦૦૨ ના નિયમ ૮(દ) અને ૮(૧) ની જોગવાઈ સાથે વાંચવામાં આવે છે. આથી સામાન્ય રીતે જાહેર જનતાને અને ખાસ કરીને ઋણ લેનાર (ઓ), સહ-ઋણ લેનાર (ઓ), ગીરો આપનાર (ઓ) અને ગેરંટીર ન સૂચના આપવામાં આવે છે કે નીચે વર્ણવેલ સ્થાવર મિલકતો, જે એસેટ્સ કેર એન્ડ રિસ્કટ્રક્શન એન્ટરપ્રાઇઝ લિમિટેડ [CIN: U65993DL2002PLC115769] ("સિદ્ધાંતરિટાઇઝેશન") ને ગીરો/ચાજ કરવામાં આવી હતી. જે મિલકતોનો બોનિટ કબજો સુરક્ષિત લેણદારના અધિકૃત અધિકારી દ્વારા લેવામાં આવ્યો છે, તેને "જેમ છે ત્યાં છે", "જેમ છે તેમ છે" અને "જે કંઈ છે તે" ના આધારે નીચે આપેલા દેવાદાર (લેનારઓ), સહ-દેવાદાર (લેનારઓ), ગીરો આપનાર (લેનારઓ) અને ગેરંટી આપનાર (લેનારઓ) પાસેથી સિદ્ધાંતરિટાઇઝેશન બાકી રહેતી રકમની વસૂલાત માટે, દરેક મિલકત માટે નીચે દર્શાવેલ રિઝર્વ ક્રિમિન અને ઈન્ટરસ્ટ મની (રિપેઇમેન્ટ) સાથે વેચવામાં આવશે:									
સુરક્ષિત સંપત્તિની વિગતો									
ક્રમ	વોળ ખાતા નં./ ACRE Trus Name	દેવાદારો/ સહ-દેવાદારો/ ગીરોલેનારો	કુલ બાકી લેણાં ઈસ્ટ ૨૦૨૬ ની રજા	ટિપ્પણી ક્રિમિન (રૂ.માં)	ઈએમડી કિઓરિટ (રૂ.માં)	દરારી તારીખ અને સમય	ઈએમડી ભરવાની છેલ્લી તારીખ અને સમય	ઈએમડી માટે ડ્રૅક ખાતાની વિગતો દ્વારા સુકવલી ડીમાન્ડ ડ્રાફ્ટ/RTGS/NEFT	બારકોડ PDF જોવા માટે સ્કેન કરો
1	AFH001100625113 ACRE-166-TRUST	કિશનલાલ બી જંગીજ નરેન્દ્રકુમાર કિશનલાલ ગુર્જર	૦૭-૦૮-૨૦૨૬ ના રોજ રૂ. ૨૧,૧૦,૬૭૫.૮૧/- (રૂપિયા એકવીસ લાખ દસ હજાર છસો પંચોતર અને એકચાસી પેસા પુરા) + વધારાનો ચાજ + તેના પરના અન્ય ચાજ્જસ	રૂ. ૮,૫૦,૦૦૦/- (રૂપિયા ચાર લાખ પચાસ હજાર પુરા)	રૂ. ૮૫,૦૦૦/- (રૂપિયા એઠાસી પચાસ હજાર પુરા)	૨૭ ઓક્ટોબર ૨૦૨૬ બપોરે ૨:૩૦ થી ૩:૩૦	૨૬-૧૦-૨૦૨૬ ૪.૦૦ વાગ્યા સુધી	ખાતાનું નામ: ACRE-166-TRUST એકાઉન્ટ નં. 0901102000042112 Bank : IDBI Bank IFSC : IBKL0000901	
સુરક્ષિત સંપત્તિનું વર્ણન: રહેણાંક મિલકતના તમામ ભાગ અને હિસ્સા પ્લોટ નં. ૧૭૫ લેન્ડફ્રી ૪૦.૧૮ ચો.મી. મુંબઈ થયેલ લેન્ડાઉટ પ્લાન મુજબ જમીનનો પ્રમાણસર અવિભાજિત હિસ્સા સાથે લેન્ડફ્રી આશરે ૩૨.૬૩ ચો.મી. રોડ, સ્ટ્રીટ્સ અને સી.ઓ.પી. એરીયા, બ્લોક નં. ૩૧/એ અને ૩૧/બી, કુલ લેન્ડફ્રી ૨૨,૦૫૬ ચો.મી. ગાળી બિન-ખેતીલાયક જમીન તેના પર આવેલ રહેણાંક સ્ટીમ કે જે "અંજની હોમ્સ-૨" ના નામથી ઓળખાય છે. જે મોજે અટોલર, તાલુકો અલવાપ, જિલ્લો સુરત ગુજરાત ખાતે સ્થિત છે. ચતુર્સીમા આ મુજબ છે: ઉત્તર - પ્લોટ નં. ૧૭૪, દક્ષિણ - પ્લોટ નં. ૧૭૬, પૂર્વ - લાગુ સોસાયટીનો રસ્તો અને પશ્ચિમ - પ્લોટ નં. ૧૫૦.									
2	AFH001100444360 ACRE-166-TRUST	લાલજીભાઈ ઉકાભાઈ ડોડીયા ડોડીયા દયાબેન લાલજીભાઈ	૦૭-૦૮-૨૦૨૬ ના રોજ રૂ. ૨૧,૦૮,૨૭૧.૪૪/- (રૂપિયા એકવીસ લાખ આઠ હજાર બસો ઈકોતર અને ચૂંબાવીસ પેસા પુરા) + વધારાનો ચાજ + તેના પરના અન્ય ચાજ્જસ	રૂ. ૪,૦૦,૦૦૦/- (રૂપિયા ચાર લાખ નવું હજાર પુરા)	રૂ. ૪૬,૦૦૦/- (રૂપિયા એઠાસી પચાસ હજાર પુરા)	૨૭ ઓક્ટોબર ૨૦૨૬ બપોરે ૨:૩૦ થી ૩:૩૦	૨૬-૧૦-૨૦૨૬ ૪.૦૦ વાગ્યા સુધી	ખાતાનું નામ: ACRE-166-TRUST એકાઉન્ટ નં. 0901102000042112 Bank : IDBI Bank IFSC : IBKL0000901	
સુરક્ષિત સંપત્તિનું વર્ણન: રહેણાંક મિલકતના તમામ ભાગ અને હિસ્સા પ્લોટ નં. ૭૧ લેન્ડફ્રી ૫૫.૮૧ ચો.મી. (આશરે) માઈન એરીયા સાથે, બિન-ખેતીલાયક જમીન પર આવેલ રહેણાંક સ્ટીમ કે જે "ધર્મા રો હાઉસ" ના નામથી ઓળખાય છે. જે બ્લોક નં. ૫૪/એ/૧ (જુના સર્વે નં. ૮૬, ૮૭, ૮૮ અને ૮૯) લેન્ડફ્રી ૨૨,૦૦૦ ચો.મી. પર કિશનલાલમાં આવી છે અને જે મોજે રવાણા, તાલુકો અલવાપ, જિલ્લો સુરત, ગુજરાત ખાતે સ્થિત છે. આ સાથે જમીન, અંતરિક્ષ રસ્તાઓ, ક્રીમિન બ્લોક્સ અને અન્ય સાધનો સુવિધાઓમાં ૩૨.૮૩ ચો.મી.નો અવિભાજિત પ્રમાણસર હિસ્સો જે કુલ મળીને ૮૮.૭૪ ચો.મી. થાય છે તથા તેની સાથે સંકળાયેલા તમામ ગુણધર્મિકારના હકો, આનુષંગિક અધિકારો અને હિતોનો પક્ષ સમાવેશ થાય છે.									
3	AFH001100172097 ACRE-166-TRUST	નરેન્દ્રકુમાર જગદીશ રાહોડ સંગીતાદેવી નરેન્દ્ર રાહોડ	૦૭-૦૮-૨૦૨૬ ના રોજ રૂ. ૫,૮૮,૮૮૮.૨૧/- (રૂપિયા પાંચ લાખ બાજુ હજાર આઠસો નવચાલુ અને એકવીસ પેસા પુરા) + વધારાનો ચાજ + તેના પરના અન્ય ચાજ્જસ	રૂ. ૪,૦૦,૦૦૦/- (રૂપિયા ચાર લાખ પુરા)	રૂ. ૪૦,૦૦૦/- (રૂપિયા ચાલીસ હજાર પુરા)	૨૭ ઓક્ટોબર ૨૦૨૬ બપોરે ૨:૩૦ થી ૩:૩૦	૨૬-૧૦-૨૦૨૬ ૪.૦૦ વાગ્યા સુધી	ખાતાનું નામ: ACRE-166-TRUST એકાઉન્ટ નં. 0901102000042112 Bank : IDBI Bank IFSC : IBKL0000901	
સુરક્ષિત સંપત્તિનું વર્ણન: રહેણાંક મિલકતના તમામ ભાગ અને હિસ્સા પ્લોટ નં. ૭૧ લેન્ડફ્રી ૫૫.૮૧ ચો.મી. (આશરે) માઈન એરીયા સાથે, બિન-ખેતીલાયક જમીન પર આવેલ રહેણાંક સ્ટીમ કે જે "ધર્મા રો હાઉસ" ના નામથી ઓળખાય છે. જે બ્લોક નં. ૫૪/એ/૧ (જુના સર્વે નં. ૮૬, ૮૭, ૮૮ અને ૮૯) લેન્ડફ્રી ૨૨,૦૦૦ ચો.મી. પર કિશનલાલમાં આવી છે અને જે મોજે રવાણા, તાલુકો અલવાપ, જિલ્લો સુરત, ગુજરાત ખાતે સ્થિત છે. આ સાથે જમીન, અંતરિક્ષ રસ્તાઓ, ક્રીમિન બ્લોક્સ અને અન્ય સાધનો સુવિધાઓમાં ૩૨.૮૩ ચો.મી.નો અવિભાજિત પ્રમાણસર હિસ્સો જે કુલ મળીને ૮૮.૭૪ ચો.મી. થાય છે તથા તેની સાથે સંકળાયેલા તમામ ગુણધર્મિકારના હકો, આનુષંગિક અધિકારો અને હિતોનો પક્ષ સમાવેશ થાય છે.									
દરારી પ્રક્રિયા સંબંધિત મહત્વપૂર્ણ માહિતી									
૧. ડીમાન્ડ ડ્રાફ્ટ/આરટીગ્રેસ/એનઈઆઈ દ્વારા ઈએમડી સુકવલી સંબંધિત કોલમ(ઓ) માં ઉલ્લેખિત ડેડલાઇનમાં ખાતાઓની તરફથી કરવામાં આવશે.									
૨. ઈએમડી જમા કરાવવાની છેલ્લી તારીખ									
૩. ક્રિડ જમા કરાવવાનું સ્થળ									
૪. દરારી માટેની વેબસાઇટ અને દેવલપ્સાઇટ લંકા									
૫. સંપર્ક વિગતો									
૬. મિલકતોની વિગત (ફીચર્સ) માટેની તારીખ અને સમય									
૭. વેચાણની માહિતગાર ચરતો અને નિયમો માટે, કૃપા કરીને www.acreindia.in સહયોગ કરીને https://www.bankauctions.com/ વેબસાઇટની મુલાકાત લો.									
તારીખ: ૨૪-૧૦-૨૦૨૬ સ્થળ: સુરત, ગુજરાત									
અધિકૃત અધિકારી એસેટ્સ કેર એન્ડ રિસ્કટ્રક્શન એન્ટરપ્રાઇઝ લિ.									